

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीयकंपनीविधिअधिकरण
CUTTACK BENCH
कटकखंडपीठ

ORDER OF THE HEARING ON 16th April, 2024, 10:30 A.M.

CP (IB) No. 7/CB/2023, IA (IB) Plan No. 1/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj

2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	State Bank of India -Vs- Swarna Hospital Pvt. Ltd.
Under Section	7 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

RP Mr. Chaitanya Kumar Ray

For Respondent (s)

Mr. Nalini Kanta Sahoo, Adv.

Mr. S.K. Acharya, Adv.

ORDER

IA (IB) Plan No. 1/CB/2024

Ld. RP Mr. Chaitanya Kumar Ray appeared in person. This is an application filed under Section 30(6) of IBC for approval of resolution plan. Ld. Counsel Mr. Nalini Kanta Sahoo appeared for two suspended board of directors. He is represented by Ld. Counsel Mr. S.K. Acharya said that no notice has been issued to the suspended board of directors to the meetings convened by the applicant as provided under Section 24(3) (b) of the IBC, 2016. Hence, he already filed an application in this regard, the same is under scrutiny. Hence, registry is directed to verify it if the application is defect free, list that matter along with this application on 30.04.2024.

Sol

Kaushalendra Kumar Singh
Member (Technical)

Sol

P. Mohan Raj
Member (Judicial)